

MINISTRY OF FINANCE
(Department of Revenue)
New Delhi, the _____, 2025

G.S.R.....- In exercise of the powers conferred by the Proviso to Article 309 of the Constitution and in supersession of the Customs, Excise and Service Tax Appellate Tribunal, Group 'A' Posts Recruitment Rules, 2015, in so far as they relate to the post of Assistant Registrar, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Assistant Registrar in the Customs, Excise and Service Tax Appellate Tribunal (CESTAT) under the Department of Revenue, Ministry of Finance:-

1. **Short title and commencement.** – (1) These rules may be called the Customs, Excise and Service Tax Appellate Tribunal, Group 'A' Posts Recruitment Rules, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Application.**- These Rules shall apply to the posts specified in column 1 of Schedule annexed to these Rules.

3. **Number of posts, classification, Level in the pay Matrix.** – The number of posts, its classification and their level in the pay matrix attached thereto, shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

4. **Method of recruitment, age-limit, qualifications, etc.** – The method of recruitment, age-limit, qualification and other matters relating thereto shall be as specified in columns (5) to (13) of the Schedule.

5. **Disqualification** – No person,

(a) who has entered into or contracted a marriage with a person already having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts.

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. **Power to relax-** Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order; for reasons to be recorded in writing, and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

7. **Saving-** Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, the Ex-servicemen and other special category of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of the post	No. of Post	Classification	Level in the Pay Matrix	Whether Selection post or non-selection post	Age limit for direct recruits
1	2	3	4	5	6
ASSISTANT REGISTRAR	12* (2025) *Subject to variation	General Central Service Group 'A' Gazetted, Non-Ministerial	Level - 10	Selection	Not exceeding 35 years (relaxable for Govt. servants up to 5 (five) years in accordance with the instructions or orders issued by the Central Government). Note: <u>The crucial date for determining the age-limit shall be as advertised by UPSC.</u>

Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of Recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of the vacancies to be filled by various methods.	In case of recruitment by promotion or deputation/absorption, grades from which promotion or deputation/absorption to be made
7	8	9	10	11
<p>ESSENTIAL</p> <p>(i) Degree in Law from a recognized University or Institute.</p> <p>(ii) Three years' experience of Judicial /Legal work in the field of Customs, Excise & Service Tax</p> <p>Note 1: Qualifications are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in case of Candidates otherwise well qualified.</p>	<p>Age : No</p> <p>Educational Qualification: Yes</p>	<p>2 years for direct recruits and Promotees</p> <p>Note: There shall be a mandatory induction training of at least two weeks duration for successful completion of the probation as prescribed by the Central Government.</p>	<p>25% by Direct Recruitment</p> <p>75% by Promotion failing which by deputation.</p>	<p>Promotion: Court Master in Customs, Excise and Service Tax Appellate Tribunal in Level-7 with eight years regular service in the Grade and having successfully completed training on legal or administrative matters from Institute of Secretariat Training and Management or any other institute recognised by the Government.</p> <p>Note 1: Where juniors who have completed their qualifying or eligibility service being considered for promotion, their senior shall also be</p>

<p>Note 2 : The qualification regarding experience is relaxable at the discretion of the Union Public Service Commission for reasons to be recorded in writing, in the case of Candidates belonging to Scheduled Castes and Scheduled Tribes, if, at any stage of selection, the Union Public Selection is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</p>				<p>considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or 2 years, whichever is less and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.</p> <p>Deputation: Officers of the Central Govt. or State Govt or Union</p> <p>Territories: (a) (i) holding analogous posts on regular basis in the parent cadre or Department; or</p> <p>(ii) with two years regular service in Level-9 in the pay matrix or equivalent; or</p> <p>(iii) with four years regular service in Level-8 in the pay matrix or equivalent; and</p>
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(b) possessing the educational qualifications and experience prescribed for direct recruits under Column (7)

Note 1: The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation and similarly, deputations shall not be eligible for consideration for appointment by promotion.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central

				<p>Government shall ordinarily not exceed five years. The maximum age limit for appointment by deputation shall be Not exceeding 56 years as on the closing date of receipt of applications.</p>
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<p>If a Departmental Promotion Committee exists, what is its composition</p>	<p>Circumstances in which the Union Public Service Commission is to be consulted in making recruitment.</p>
<p>12</p>	<p>13</p>
<p>GROUP 'A' DEPARTMENT <u>PROMOTION COMMITTEE</u> (For Promotion) (i) Chairman or Member, Union Public Service Commission- CHAIRMAN (ii) President/ HOD, Customs Excise And Service Tax, Appellate Tribunal (CESTAT)- MEMBER (iii) Member, Customs, Excise And Service Tax, Appellate Tribunal (CESTAT) - MEMBER</p> <p>GROUP 'A' DEPARTMENT <u>PROMOTION COMMITTEE</u> (For Confirmation) (i) President/HOD, Customs Excise And Service Tax, Appellate Tribunal - CHAIRMAN (ii) Member, Customs, Excise And Service Tax, Appellate Tribunal- MEMBER (iii) Member, Customs, Excise And Service Tax, Appellate Tribunal- MEMBER</p>	<p>Consultation with Union Public Service Commission is necessary only for promotion and direct recruitment.</p>